

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942**

WP(C) TMP NO. 153 OF 2020

Petitioners:-

1. Chithralekha L, Aged 43, W/o Surendran,
Vellivilakathu House, TC 30/116, Kudavoor,
Bank Road, Anayara P.O., Thiruvananthapuram PIN 695029.
2. Komalam P.V., Aged 52, W/o Mohanan B.,
Erumalathoppu House, TC 91/900, Venpalavattom,
Anayara P.O., Thiruvananthapuram PIN 695021
3. Lekha V.R., Aged 47, W/o Ramesh, Anakha Nivas,
TC 79/518, Charummoodu, Karikkakom P.O.,
Thiruvananthapuram
4. Sindhu K., TC 16/1253, Vazhivilakom house,
Jagathi P.O., Thiruvananthapuram PIN 695014.
5. Nirmala P., Aged 63, W/o Sasidharan,
Kattil House, TC 31/707, S.N.N. Nagar,
Pettah P.O., Thiruvananthapuram PIN 695024
6. Asha .B., Aged 35, W/o Jayakumar
Chempakampura Vilakom House,
Kunnalvila, Vattavila P.O., Parashala
Thiruvananthapuram PIN 695132

By: Advocate Surya Binoy

Respondents:

1. State of Kerala, Represented by Secretary to the
Department of Health & Family Welfare,
Secretariat, Thiruvananthapuram. 695001
2. The Principal, Government Medical College, Thiruvananthapuram,
Medical College PO, Thiruvananthapuram, PIN - 695 011
3. Superintendent, Sri Avittom Thirunal Hospital,
Medical College PO, Thiruvananthapuram, PIN - 695 011

By

Government Pleader

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

ORDER

~ ~ ~ ~ ~

Dated this the 24th day of April, 2020

Learned Government Pleader takes notice for respondents 1 to 3.

2. When it was brought to the notice of the learned counsel for the petitioners as to whether this writ petition is maintainable under Article 226 of the Constitution of India, in view of Section 15 of the Administrative Tribunals Act, the learned counsel for the petitioners pointed out that the Kerala Administrative Tribunal is not functioning due to Lock Down.

3. Taking into account the pleadings in the writ petition, there will be an interim direction to the respondents that if additional hands are required apart from the persons now being engaged through Employment Exchange, the

WPC.TMP.153/2020

: 3 :

respondents will be at liberty to engage the petitioners for the work they have been doing earlier.

Post the writ petition on 25.05.2020.

N. NAGARESH, JUDGE

aks/24.04.2020

Appendix

Petitioner's Exhibits:

Exhibit.P1: True copy of the proceedings of the 3rd Respondent dated 19.11.2019 terminating the service of Petitioners 1 to 3, 5 and 6

Exhibit.P2: True copy of the proceedings of the 3rd Respondent terminating the service of the 4th Petitioner dated 22.11.2019

Exhibit.P3: True copy of the representation filed by the Kerala Kudumbasree Promoters Hospital Workers Union (AITUC) on behalf of the Petitioners dated 25.11.2019

Exhibit.P4: True copy of the representation dated 11.12.2019 filed by the Kerala Kudumbasree Promoters Hospital Workers Union before the 2nd Respondent